

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1030/99

Dt. Of Decision : 27-08-99.

M.Rambabu

.. Applicant.

Vs

1. The Chief Project Manager,
Railway Electrification,
Visakhapatnam-4.
2. The Senior Stores Officer,
Railway Electrification,
Visakhapatnam.
3. The Controller of Stores, Central
Organization, Railway Electrification,
Nawab-Yussoff Road, Near Punjab
National Bank, Civil Lines, Northern
Railway, Allahabad-211 001.
4. The General Manager, Central Organization
Railway Electrification, Nawab-Yussoff Road,
Near Punjab National Bank, Civil Lines,
Northern Railway, Allahabad-211 001.
5. The Chief Personnel Officer,
SC Railway, Rail Nilayam,
Secunderabad.
6. The District Controller of Stores,
General Stores Depot, SC Railway,
Gadag Road, Hubli - 580 020.
7. The Controller of Stores, SC Railway,
Rail Nilayam, Secunderabad.
8. P.M.Gowrishankar

.. Respondents.

Counsel for the applicant : Mr.G.V.Subba Rao

Counsel for the respondents : Mr.V.Rajeswara Rao, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

1

Heard Mr.G.V.Subba Rao, learned counsel for the applicant and Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. When the MA.689/99 came up for hearing to-day we felt that the OA itself can be disposed of. Both the sides agree with the same. Hence, the OA is disposed of as follows:-

The applicant was transferred to Khurdha Road to report to DEE/ RE-KUR by order No.S/RE/G/Staff Matters dated 11-05-99 (Annexure-A). The applicant submits that he is very sick and he is Heart Patient. He submitted representation to the respondents that retaining him in a place where medical facilities are available and for that he already submitted representations dated 18-05-99, 11-06-99 and 25-06-99 (Annexure-B, C & D to the OA) addressed to R-1 requesting him posting at Headquarters. It is stated that these representations are not yet disposed of.

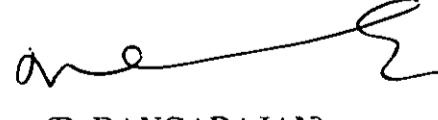
3. This OA is filed for setting aside the impugned order No.S/RE/G/ Staff Matters dated 11-05-99 (Annexure-A) and for a consequential direction to the respondents to transfer him to Visakhapatnam according to rules.

4. The applicant should carry out the transfer as per the impugned order dated 11-05-99. Soon after he joins at Khurdha Road as per the impugned order dated 11-05-99. R-1 should consider the request of the applicant as per his representations dated 18-05-99, 11-06-99 and 25-06-99 and dispose of the same in accordance with the rules. The respondent authorities should keep in mind the health condition of the applicant and take a sympathetic view of his request.

5. The OA is disposed of. No costs.


 (B.S. JAI PARAMESHWAR)
 MEMBER(JUDL.)
 27.8.99

Dated : The 27th August, 1999.
 (Dictated in the Open Court)


 (R. RANGARAJAN)
 MEMBER(ADMN.)

1ST AND II NO COURT

9/9/99
CHECKED BY
APPROVED BY

COPY TO :-

1. HON. J.
2. HRRN M (A)
3. ABSJP M (J)
4. D.R. (A)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY
COMPARED BY
THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR
VICE - CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN
MEMBER (ADMN.)

THE HON'BLE MR.B.S.JAI PARAMESWAR
MEMBER (JUDL)

* * *

DATE OF ORDER: 27/8/99

MA/RA/CP.NO.

IN
CA. NO. 1030/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALL OUED

CP CL OS CO

RA CL OS CO

CA CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

